

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1997

ANSWERED ON:17.12.2013

ILLEGAL STAY OF FOREIGNERS .

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Gopinathrao;Purkayastha Shri Kabindra;Rama Devi Smt. ;Singh Shri Bhola;Sugavanam Shri E.G.;Tandon Shri Lal Ji;Thakur Shri
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been an increase in the number of illegal immigrants including Bangladeshi nationals in the country;
- (b) if so, the number of such immigrants reported to have been overstaying or illegally staying in the country, State-wise and nationality-wise;
- (c) the number of foreigners deported during each of the last three years and the current year, nationality-wise;
- (d) whether the illegal immigrants particularly from Bangladesh have been found to be involved in criminal activities in the country;
- (e) if so, the details thereof along with total number of such foreigners arrested and convicted during the said period, Statewise and nationality-wise; and
- (f) the measures taken by the Government to detect and deport the said illegal immigrants?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): A number of foreign nationals including Bangladeshi nationals were found to be overstaying after coming to India on valid travel documents. State-wise and nationality-wise details of such foreign nationals found to be overstaying during 2010, 2011 and 2012 and nationality-wise details of foreign nationals deported during the same period are given in Annexure-I. Data for the current year has not been compiled. There are also reports of foreign nationals having entered into India without valid travel documents. As entry of such foreign nationals into India is clandestine and surreptitious, it is not possible to have a correct estimate of such illegal immigrants living in different States in the country.

(d) & (e): Involvement of such foreign nationals illegally staying in the country in criminal activities cannot be ruled out. Registration of cases and action thereon comes within the purview of police stations and State Governments/ Union Territory Administrations concerned. The number of foreign nationals who were arrested under various sections of Foreigners Act or for violating other provisions of Immigration Control Rules & Regulations, State-wise and nationality-wise, during 2010, 2011 and 2012 are given in Annexure-II.

(f): Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/ Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.